

A

NARPAT SINGH

v.

RAJASTHAN FINANCIAL CORPORATION

SEPTEMBER 24, 2007

B

[A.K. MATHUR AND MARKANDEY KATJU, JJ.]

C

Interlocutory Application—Held : Instant I. As for clarification of Court's order and direction are totally misconceived and are dismissed—Moreover, ordinarily, an I.A. is maintainable only in a pending case and not after a case is finally disposed of as in that event Court becomes funtus officio, and thereafter an I.A. lies ordinarily only for correcting clerical or accidental mistakes—Practice and Procedure.

D

CIVIL APPELLATE JURISDICTION : I.A. Nos. 15-16 of 2007

IN

Civil Appeal Nos. 2181-2182 of 2001.

E

From the final Judgment and Order dated 22.5.2000 of the High Court of Judicature for Rajasthan, Jaipur Bench, in S.B. Civil 2nd Appeal Nos. 447/1997 & 232/1998.

F

WITH

Conrnt. Pet. (C) Nos. 151-152 of 2007 IN C.A. Nos. 2181-2182 of 2001.

Sudhir Kumar Gupta for the Appellant.

Sushil Kumar Jain, Puneet Jain, Piyush Jain and H.D. Thanvi for the Respondent.

G

The following Order of the Court was delivered:

ORDER

We have heard learned counsel for the parties.

H

I.A. No. 15-16 for clarification and direction of Court's Order dated 3.5.2007 are totally misconceived. Moreover, ordinarily nos. I.A. lies after a case is finally disposed of. Ordinarily, an I.A. is maintainable only in a pending case. Once a case is finally disposed of the Court becomes functus officio, and thereafter an I.A. lies ordinarily only for correcting clerical or accidental mistakes. The same are accordingly, dismissed. A B

Put up the Contempt Petitions (C) No. 151 -152 of 2007 in Civil Appeal No. 2181-2182 of 2001 after six months.

R.P. I.As. dismissed and Contempt Petition adjourned. C